

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No.05
C.P.(IB)No.142/BB/2019**

IN THE MATTER OF:

Corporation Bank ...Petitioner
v.
M/s. Yojaka India Pvt. Ltd. ...Respondent

Order Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.11.2021

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri V.B.Ravi Shankar
For the Respondent : Shri Y. Surya Narayana

ORDER

1. Heard Shri V.B.Ravi Shankar, learned Counsel for the Petitioner and Shri Y.Surya Narayana, learned Counsel for the Respondent/Corporate Debtor.
2. Shri V.B.Ravi Shankar, learned Counsel for the Petitioner submits that since the stay which was initially granted by the Hon'ble High Court of Karnataka has already been vacated, the CP can be heard for admission.
3. However, Shri Y. Surya Narayana, learned Counsel for the Respondent/Corporate Debtor submits that in another Writ Petition filed by the Respondent certain orders have been passed by the Hon'ble High Court of Karnataka. Hence C.P. cannot be heard for admission.

— Sd —

4. Accordingly, the learned Counsel for the Respondent is directed to file a memo duly enclosing the orders of the Hon'ble High Court of Karnataka, if any, in any other Writ Petition as submitted by him. This shall be done within three days after service on the Petitioner Counsel.
5. List the C.P on **07.12.2021**.

—Sd—

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

—Sd—

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

Shruthi